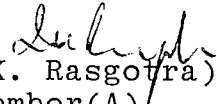



was taken, which was again challenged in OA No.1903/88. .
That petition was also dismissed on merits on 5.4.1991.
Thus, this matter stands finally concluded by the
said judgement. Hence it is dismissed, following
the aforesaid decision. No costs.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

san.
080992